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Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 2nd February, 1971.

NOTIFICATION
INCOME-TAX

No.18 (F.No.404/22/71-ITCC). In exercise of the powers conferred by Rule 4 of the Income-tax (certificate Proceedings) Rules, 1962 the Central Government hereby appoints the Commissioner of Income-tax, Assam, Nagaland, Manipur, Tripura and Meghalaya, Shillong to be a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 15th February, 1971.

R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.18(F.No.404/22/71-ITCC):

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R.D. Saxena
(R.D. Saxena)

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